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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.2085/2002

Thursday, this the 13th day of March, 2003

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Susheel Kumar,
S/o Late Shri Ram Krishan Chaughary,
R/o H.No. 56, Hastaal Village,
New Delhi

(By Advocate : Shri Mahendra Singh) Applicant

Versus

1. The State of Delhi (N.C.T. of Delhi)
Through its Secretary,
Services-II, Department,
Delhi Secretariat, Level-5,
A-Wing, I.T.O. New Delhi-110002

2. Director of Education,
Directorate of Education,
Government of N.C.T. of Delhi,
Old Secretariat, New Delhi-110054

(By Advocate : Shri Vijay Pandita) Respondents

O R D E R (Oral)

BY HON'BLE DR. A. VEDAVALLI, MEMBER (J):

Shri Mahendra Singh, learned counsel for the applicant seeks permission to withdraw the OA with liberty to approach the Tribunal through a fresh OA. Permission is granted. The OA is dismissed as withdrawn with liberty granted to the applicant to file a fresh OA, if so advised, in accordance with law.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

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